## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-290/ND/2017

In the matter of:

Mr. Neel Kumar

....PETITIONER

Vs.

**ABW Infras. Limited** 

.. RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Mayank Goel, Advocate

For the Respondent/Corporate Debtor:

## <u>ORDER</u>

Learned Counsel for the petitioner is present. Since the decision in the reference is awaited on the legal issue before the Hon'ble Principal Bench, this matter is adjourned to 18.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 29.11.2017